

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-57(PB)/2018

IN THE MATTER OF:

Bank of Maharashtra

Vs.

Amrapali Leisure Valley Developers Pvt. Ltd.

.... Applicant/Petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.04.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

Mr. Ajay Kumar Jain, Adv.

For the Respondent(s):

Mr. Alok K. Aggarwal, Ms. Rati Tandon, Adv.

ORDER

Pleadings are complete. However, in view of the order passed by Hon'ble the Supreme Court on 27.03.2018, hearing is deferred to 19th April, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)